# CONSTITUTION (AMENDMENT) BILL\*

(Insertion of new article 16A)

DR. KARNI SINGH (Bikaner): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. KARNI SINGH · 1 introduce the Bill.

## CONSTITUTION (AMENDMENT) BILL\*

(Insertion of new articles 23A and 23B)

DR. KARNI SINGH (Bikaner): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. KARNI SINGH: I introduce the Bill.

### CONSTITUTION (AMENDMENT) BILL\*

(Amendment of article 335)

SHRI S. M. SIDDAYYA (Chamarajanagar): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI S. M. SIDDAYYA: I introduce the Bill.

18.10 hrs.

## CONSTITUTION (AMENDMENT) BILL\*

(Amendment of article 338)

SHRI S. M. SIDDAYYA (Chamarajanagar): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI S. M. SIDDAYYA . I introduce the Bill.

## CONSTITUTION (AMENDMENT) BILL\*

(Insertion of new articles 330A und amendment of article 332 etc.)

SHRI S. M. SIDDAYYA (Chamarajanagar): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amond the Constitution of India."

The motion was adopted.

SHRI S. M. SIDDAYYA: I introduce the Bill.

# CIVIL AVIATION (LICENSING) BILL\*

SHRI S. C. SAMANTA (Tamluk): I beg to move for leave to introduce a Bill to provide for the licensing of certain flying

<sup>\*</sup>Published in Gazette of India Extraordinary Part IL, section 2, dated 2.4.71.

and to repeal relevant sections of the Air Corporations Act, 1953.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the licensing of certain flying and to repeal relevant sections of the Air Corporations Act, 1953."

The motion was adopted.

SHRI S. C. SAMANTA: I introduce the Bill.

#### PARLIAMENT LIBRARY BILL! \*

SHRI S. C. SAMANTA (Tamluk): 1 beg to move for leave to introduce a Bill to provide for building up an up-to-date and a comprehensive Library for Parliament.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for building up an upto-date and a comprehensive Library for Parliament."

The motion was adopted.

SHRI S. C. SAMANTA: I introduce the Bill.

### COMPANIES (AMENDMENT) BILL\*

(Insertion of new section 43B and amendment of sections 224, 237 etc.)

SHRI S. C. SAMANTA (Tamluk): I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act. 1956."

The motion was adopted.

SHRI S. C. SAMANTA: I introduce the Bill,

### GIFT TAX (AMENDMENT) BILL\*

(Amendment of sections 22, 23 etc.)

SHRI S. C. SAMANTA (Tamluk): I beg to move for leave to introduce a Bill further to amend the Gift-tax Act, 1958.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Gift-tax Act, 1958."

The motion was adopted.

SHRI S. C. SAMANTA: I introduce the Bill.

#### LEGAL ASSISTANCE BILL\*

DR. KARNI SINGH (Bikaner): I beg to move for leave to introduce a Bill to provide for legal assistance in civil suits to citizens without adequate means.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for legal assistance in civil suits to citizens without adequate means."

The motion was adopted.

DR. KARNI SINGH: 1 introduce the Bill.

## ABOLITION OF CAPITAL PUNISHMENT BILL\*

SHRI N. K. SANGHI (Jalore): I beg to move for leave to introduce a Bill to provide for the abolition of capital punishment.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the abolition of capital punishment."

The motion was adopted.